

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH  
103. IA(COMP.ACT)/118/2024 CP/193(MB)2023

**IN THE MATTER OF**

Sarla Khemka .....Petitioner

Vs

BHARAT GLASS TUBE LTD .....Respondent

U/s 58(3), 59, 213, 241(1), 242(4) & 244(1) of the Companies Act, 2013

**Order Delivered on 03.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Sharad Bansal (PH)

For the Respondent Nos. 2 & 4: Adv. Sagar Vichare (PH)

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**ORDER**

**IA(COMP.ACT)/118/2024:- Notice of Motion:-** Adv. Sagar Vichare accepts notice on behalf of the Respondent and prays for 10 days time to file reply. Let the reply be filed before the next date by serving an advance copy to the Counsel Opposite. The petitioner may file rejoinder if necessary within a week of service of copy of the reply. For arguments to come upon on **31.07.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Avdhesh K Patel//

Sd/-  
REETA KOHLI  
Member (Judicial)